

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4024  
ANSWERED ON:05.09.2012  
HIRING OF EMPLOYEES BY INSURANCE COMPANIES  
Mishra Shri Mahabal

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the domestic and foreign insurance companies are hiring employees without any agreement and exploiting them;
- (b) if so, the details thereof, insurance company-wise; and
- (c) the reaction of the Government in this regard?

**Answer**

Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) to (c): The Insurance Regulatory and Development Authority (IRDA) has informed that in terms of Section 14 of Insurance Regulatory and Development Authority Act, 1999, the IRDA will regulate and supervise insurance and reinsurance business in the country. The matters pertaining to hiring employees by the domestic and foreign insurance companies, without any agreement, is relating to Human Resources policy/employment practices of the respective companies which do not fall within the regulatory ambit of IRDA. All insurance companies being the registered companies are expected to follow all the applicable statutes relating to the employment. IRDA has further informed that there are no specific concerns on the employment practices adopted by insurance companies.